

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
M.A.No.378/95
O.A.No.1806/91

New Delhi, this the 13th day of February, 1995.

Hon'ble Shri NV Krishnan, Vice Chairman (A).
Hon'ble Dr. A.Vedavalli, Member (J).

1. Shri Udai Pal Singh
s/o Shri Ram Phal.
2. Shri BK Juneja
s/o Shri Nheraiti Lal
3. Shri RC Pashela
s/o Shri DN Pashela.
4. Shri Kulbir Singh
s/o Shri Jodh Singh
5. Shri KK Pukhraj
s/o Shri JS Pukhral
6. Shri Subhash Chander
s/o late Shri Madan Lal
7. Shri VK Srivastava
s/o Shri GN Sahai

All working in Central
Administrative Tribunal,
Principal Bench,
Faridkot House, New Delhi.

(By Advocate Shri SK Gupta-
But none present). ..Applicants.

Vs.

1. Union of India through
the Secretary,
Ministry of Personnel, P.G. & Pensions
Dept. of Personnel & Training,
North Block, New Delhi.
2. Central Administrative Tribunal through
its Registrar,
Faridkot House, Copernicus Marg,
New Delhi.

(By Advocate Shri PH Ramchandani)

ORDER (Oral)

Hon'ble Shri NV Krishnan, Vice Chairman (A)

The applicants have filed M.A.No.378/95
stating that in view of the judgment of this
Tribunal in O.A.No.1475/92 on 2-2-1995- Shri
HS Kaushal Vs. Union of India, the applicants
seek permission to withdraw the present O.A.

(Signature)

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2. We have heard learned counsel for the respondents. None is present for the applicants. In the circumstances, the M.A. is allowed. Permission to withdraw O.A. is granted. The O.A. is dismissed as having been withdrawn. No costs.

AKelavalli

(Dr.A.VEDAVALLI)
Member(J)
M

N.V.KRISHNAN
13.2.85

(N.V.KRISHNAN)
Vice Chairman(A)